The Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 1987

Act 4 of 1987

Keyword(s):
Salary, Sumptuary Allowance.

Amendment appended: 6 of 1989, 5 of 2000
THE ARUNACHAL PRADESH SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1987
(ACT NO. 4 OF 1987)

AN

ACT

to amend the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983.

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 1987.

(2) It shall come into force at once.

2. (1) In section 2 of the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983 (hereinafter referred to as the principal Act) :-

(i) clause (a) shall be omitted;

(ii) after clause (e) the following clause shall be inserted, namely —

"(e) "Governor" means the Governor of Arunachal Pradesh."

(2) In the principal Act, for the words "Administrator" and the "Union territory" wherever they occur the words "Governor" and "State" shall be substituted accordingly.

3. In the principal Act, for sections 3 and 4, the following sections shall be substituted, namely —

"3. On and from the date the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 1987 comes into force, there shall be paid to the Speaker a salary of rupees two thousand eight hundred per mensem and to the Deputy Speaker a salary of rupees two thousand seven hundred fifty per mensem."
4. On and from the date the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 1987 comes into force, there shall be paid to the Speaker a sumptuary allowance of rupees eight hundred per month and to the Deputy Speaker a sumptuary allowance of rupees seven hundred fifty per month.

4. For the 'Explanation' under Section 6 of the principal Act, the following 'Explanation' shall be substituted, namely:

"Explanation—For the purposes of this section—

(a) 'residence' includes bedrooms, dining space, kitchen, drawing room including corridor etc.

(b) 'maintenance' in relation to a residence, includes—

(i) provision of electricity and water charges to the extent of rupees five hundred per month in the case of Speaker and rupees four hundred per month in the case of Deputy Speaker from the date of commencement of this Amendment Act of 1987:

Provided that the date of occupation of the residence as Manager by the Speaker and Deputy Speaker shall be the date for the purposes of computation of water and electricity charges.

(ii) payment of local rates and taxes:

(iii) provision of expenditure limited to rupees twenty thousand in case of the residence of Speaker and rupees fifteen thousand in the case of the residence of Deputy Speaker for providing furniture etc., when there is change in incumbency;

(iv) provision of one gardener and one cook at the residence of the Speaker and Deputy Speaker;

(v) provision of separate meter covering guest room, residential offices, guard room security light, visitors waiting room and the expenditure for the consumption of electricity thereof."

THE ARUNACHAL PRADESH SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES (AMENDMENT) ACT, 1989.

(ACT NO. 6 OF 1989)

AN ACT

further to amend the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983.

(No 7 of 1983.)

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Fortieth Year of the Republic of India as follows —

1. (1) This Act may be called the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 1989.

2. (1) It shall be deemed to have come into force on the 15th day of May, 1989.

2. (1) In the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983, the following section shall be substituted, namely —

"3. There shall be paid to the Speaker a Salary of Rupees three thousand six hundred per month and to the Deputy Speaker a Salary of Rupees three thousand four hundred per month."

3. (1) The Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Ordinance, 1989, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

THE ARUNACHAL PRADESH SPEAKER AND DEPUTY SPEAKER SALARIES AND ALLOWANCES (AMENDMENT) ACT, 2000
(Act No. 5 of 2000)

AN

ACT

further to amend the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983.
(No. 7 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Fifty-first Year of the Republic of India as follows :-

1. (1) This Act may be called the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 2000.

(2) It shall come into force at once.

2. In the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances Act, 1983 (hereinafter referred to as the principal Act), for sections 3 and 4, the following sections shall be substituted, namely :—

"3. On and from the date the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 2000 comes into force, there shall be paid to the Speaker a salary of rupees seven thousand two hundred and to the Deputy Speaker a salary of rupees seven thousand per mensem.

4. On and from the date of the Arunachal Pradesh Speaker and Deputy Speaker Salaries and Allowances (Amendment) Act, 2000 comes into force, there shall be paid to the Speaker a sumptuary allowance of rupees twelve thousand eight hundred and to the Deputy Speaker a sumptuary allowance of rupees twelve thousand per mensem."
Amendment of Section 6.

3. In section 6 of the Act, for the words, "a compensatory allowance of rupees two hundred and fifty per mensem and to the Deputy Speaker a compensatory allowance of rupees two hundred per mensem", the words "and Deputy Speaker, a compensatory allowance of rupees five thousand per mensem in lieu of government accommodation, if he/she resides in own house or rented house", — shall be substituted.